

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI SPECIAL BENCH  
(Virtual Hearing)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)  
: Ms. ANURADHA SANJAY BHATIA – MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.11.2023 AT 02:30 PM**

| TC/CP. Nos.          | CA/IA No.        | Section / Rule  | Name of Parties  |
|----------------------|------------------|---|--|
| CP(IB)/21/7/AMR/2021 | Main Case        | 7 of IBC  | Srivathsa Power Projects Pvt Ltd Vs Coastal Infrastructure Pvt Ltd |
|                      | IA(IBC)/398/2023 | U/s 12A of IBC, 2016 r/w Reg. 30A of IBBI (CIRP) Reg's, | Krishna Komaravolu, Resolution Professional of CD                  |
|                      | IA(IBC)/392/2023 | U/Reg. 28(2) of IBBI Regulations, 2016                  | Krishna Komaravolu, RP of CD                                       |

**ORDER**

**IA(IBC)/398/2023:** Mr. P.Ramesh Babu, Ld. Counsel for the RP/Applicant along with Mr.Krishna Komaravolu, RP present. For hearing, list the matter on 17.11.2023.

**IA(IBC)/392/2023:** Mr. P.Ramesh Babu, Ld. Counsel for the RP/Applicant along with Mr.Krishna Komaravolu, RP present. This application is filed by the RP seeking for condonation of delay in bringing on record the fact that one of the Financial Creditors have assigned its debt in favour of another legal entity by name Amunra Infratch and Agritech Private Limited. According to the Ld.Counsel, though the Regulation 28(2) of IBBI (Insolvency Regulation Process for Corporate Person) Regulations, 2016 mandates, the same be brought to the notice of the Adjudicating Authority within three days by the RP. Inadvertently, the Resolution Professional failed to bring the same to the notice of the Tribunal.

It is also brought to our notice that a compromise has been entered and an application under Section 12A of IBC has been filed. In this backdrop, we find no reason to reject the prayer as sought for by the RP. Therefore, this application is allowed, directing the RP to forthwith take steps to make necessary amendments wherever required by tomorrow. Accordingly, IA(IBC)/392/2023 is disposed of.

Sd/-  
**MEMBER TECHNICAL**

Sd/-  
**MEMBER JUDICIAL**

*Swamy Naidu (PS)*